

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL SINGLE BENCH

ITEM No. 03
TA (Co. Act)-12(PB)/2024

IN THE MATTER OF:

Mr. Sanjay Aggarwal S/o Roshan Lal (Director And Shareholder of MPN Fincap Private Limited)	...	Petitioner/Applicant
Vs. MPN Fincap Private Limited	...	Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 03.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. G. P. Madaan, Mr. Aishwarya Adlakha, Mr. Rahul Kapoor, Advs.
For the Respondent	:	Mr. Arun Saxena, Mr. Sanu Pastore, Mr. G.C. Pandey, Advs. for the Respondent 2 to 8

ORDER

Notice of the Transfer Application be issued to the Respondent(s)/Non-Applicant(s), returnable **on 10.05.2024**.

Meantime, Ld. Counsel Mr. Arun Saxena for the Respondent appeared through VC and sought time to file Vakalatnama in the matter.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT